

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 39
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd. ... Applicant/Petitioner
Vs
Sare Gurugram Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra,
Adv. in IA-1775/2023
Ms. Anshuli Sharma, Adv. in IA-2331/2023
Mr. Akshay Mann, Adv. in IA-4534/2023
Mr. Arun Kumar, Adv. in IA-1317/2024
Mr. Sanket Gupta, Adv. in IA-4816, 6302 of 23
Mr. GP Madaan, Mr. Aditya Madaan, Mr. Aishwarya
Adlakha, Adv. in IA-1070/23, IA-464/2024
Mr. Nishant Awana, Rini Bhadoni and Bhavesh Yadav,
Adv. in IA-1070/2023
Mr. Chandrashekhar A Chakalabbi and Aishwarya N
Hiremath, Adv. in I.A. 5964/2023
Mr, Mansumyer Singh, Adv in IA 5551/23
Mr. C S Chauhan, Advocate in I.A No. 2738 of 2023
Mr. Animesh Khandelwal, Rashi Gupta and Tanmay
Sharma, Advocates for the Applicant in IA-864/2024
Mr. Harish Taneja, Ms. Parul Adv. in IA 5833
Mr. Dhananjai Jain Adv. in IA-6310/2023, IA-
6472/2023, IA-341, 1278, 2072 of 2024
Mr. Akshay Mann, Adv., in IA-4534/2023
Mr. Saurabh Yadav, Adv. in IA/5013/2023
Mr. Ajai Kumar Adv. proxy for Applicant in I. A. No.
2738/2023
For Erstwhile RP : Dr. Pankaj Garg, Sr. Adv., Ms. Nikita Garg, Adv.
For the SRA : Mr. Ajay Bhargava, Ms. Wamika Trehan,
Ms. Raddhika Khanna, Mr. Siddhant Kumar, Adv.

ORDER

Ld. Counsels for the parties appeared.

At the request and by consent of both parties, list the matter
on 09.07.2024.

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**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Dipak - 07.05.2024